

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(S) No. 3420 of 2010**

China Ghosh

..... Petitioner

**Versus**

1. The State of Jharkhand.
2. Secretary, Welfare Department, Government of Jharkhand, Nepal House, Doranda, Ranchi.
3. Deputy Commissioner, Dumka.
4. District Programme Officer, Dumka
5. Deputy Development Commissioner, Dumka.
6. Chief Development Project Officer, Raneshwar Block, Raneshwar, Dumka.
7. Mandira Mukherjee. .... Respondents

**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

For the Petitioner : Mr.D.C.Mishra, Advocate  
 For the State : Mr.Jayant Franklin Toppo, SC VII

**05/Dated: 7<sup>th</sup> July, 2020**

Heard learned counsel for the parties through V.C.

2. The instant writ application has been preferred for quashing of the order dated 02.12.2006 passed by the Chief Development Project Officer (respondent No.6), whereby it has been held that the selection of Anganbari Sewika is not in accordance with rules and also for a direction to reconsider the selection of the petitioner since the petitioner is highly qualified among all the other candidates for the post of Anganbari Sewika of Pariharpur centre within Dumka District.

3. At the very outset, learned counsel for the petitioner submits that though, she has filed several representations before the respondent authorities for consideration of her grievance, but the same has not been disposed of as such, the respondents may be directed to consider the case of the

petitioner and dispose of her representation.

4. Learned counsel for the State submits that since it is an old matter, as such, if the petitioner files a fresh representation the same shall be disposed of in accordance with law.

5. Having heard learned counsel for the parties, I hereby dispose of the instant writ application by giving a liberty to the petitioner to file a fresh representation before the respondent No.3- Deputy Commissioner, Dumka raising her grievance. If any such representation is filed before the respondent No.3; the same shall be disposed of in accordance with law, rule, regulations and circulars of the Government.

6. With the aforesaid observations, this instant writ application is disposed of.

**(Deepak Roshan, J.)**

Amardeep/